

Date of Decision: 23.7.96.

OA 206/96

Murli Manohar and Suraj Prakash ... Applicants

Versus

Union of India and others ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

For the Applicants ... Mr. M.S. Singhvi

For the Respondents ... Mr. Vineet Mathur



O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

In this application u/s 19 of the Administrative Tribunals Act, 1985, applicants, Murli Manohar and Suraj Prakash, have prayed for the following reliefs :-

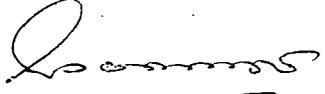
- "i) by an appropriate order or direction, the orders dated 1.5.96, 8.5.96, 19.5.96, and 12.6.96 (Annexs.A.1 to A.4) may kindly be quashed and the entire proceedings initiated and completed in pursuance of the orders Annexs.A.1 to A.4 be declared illegal and be quashed;
- ii) if during the pendency of the application any order is made on the basis of the illegal Court of Enquiry then by an appropriate order or direction, the same may also be declared illegal and be quashed;
- iii) any other appropriate order or direction, which may be considered just and proper in the facts and circumstances of the case, may kindly be issued in favour of the applicants;
- iv) exemplary costs be awarded to the applicants for causing harassment to them."

2. We have heard Mr. M.S. Singhvi, learned counsel for the applicants, and Mr. Vineet Mathur, learned counsel for the respondents.

3. The learned counsel for the applicants has moved an application seeking permission to withdraw this application stating therein that after filing of the present application, respondent No.3 has issued an order on 17.7.96 modifying the reference to the Court of Enquiry vide Ann.A-20. Subsequently, another order was issued on 18.7.96 requiring four persons to appear as witnesses. The list of four persons to appear as witnesses does

CRK/SHW

not include the names of the applicants. The grievance of the applicants, therefore, at present does not survive. The applicants seek permission to withdraw this OA. Permission is granted. The OA stands dismissed as having been withdrawn. No order as to costs.



(S.P. BISWAS)
ADMINISTRATIVE MEMBER


(GOPAL KRISHNA)
VICE CHAIRMAN

